

Central Administrative Tribunal Lucknow Bench Lucknow

C.C. P. No. 87/2004 In O.A. No. 555/97  
This, the 3<sup>rd</sup> day of September, 2008

Hon'ble Mr. M. Kanthaiah, Member (J)  
Hon'ble Dr. A. K. Mishra, Member (A)

A. C. Asthana, aged about 55 years, son of late Shri R.D. Asthana, resident of A-119, Rajajipuram, Avas Vikas Colony, Lucknow.

Applicant.  
By Advocate Sri I H. Farooqui.

Versus

1. Sri R. K. Gupta Divisional railway Manager N.R. Railway, Lucknow.
2. Smt. Renu Sharma, Senior Divisional Officer, Northern Railway, Hazratganj, Lucknow.
3. Sri Shailendra Kumar, Senior E.D.P. Manager, Northern Railway, Hazratganj, Lucknow.

Respondents.

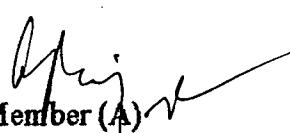
By Advocate Sri Praveen Kumar for Sri Anil Srivastava.

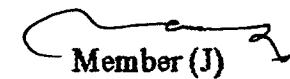
Order (Oral)

By Hon'ble Mr. M. Kanthaiah, Member (A)

Heard both sides.

2. Against the orders of this Tribunal, the respondents have filed writ Petition but the same was dismissed on 6.12.2006. It is also the case of the respondents that in pursuance of the orders of the Tribunal, the authorities have complied the same vide order dated 27.12.2006 (Annexure A) and also filed the same along with the compliance report. *The copy v*  
The same has been supplied to the applicant. When the respondents have complied with the orders of the Tribunal, there is no act of contempt on the part of the respondents and if the applicant still feels aggrieved, he is at liberty to move fresh O.A. and with these observations, the C.C.P is dismissed. Notices are discharged.

  
Member (A)

  
Member (J)

03.09.2008